GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 1524 (TO BE ANSWERED ON 19.12.2018)

CORRUPTION CASES IN CVC

†1524. SHRI SHARAD TRIPATHI:

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of cases regarding corruption sent to the Central Vigilance Commission (CVC) during the last two years and the current year;
- (b) the number of cases on which reports have been presented;
- (c) the number of cases returned in lack of evidences and the number of cases in which officers have been found guilty;
- (d) the number of cases where recommendations have been made to punish the guilty persons/officers; and
- (e) the number of cases where no action has been taken till now and the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a): Central Vigilance Commission (CVC) has informed that the number of cases of alleged misconducts involving vigilance angle and launch of criminal prosecution for offences of corruption etc., received in the Commission for advice during the last two years and the current year are as follows:

Year	No. of cases received (1 st and 2 nd stage advice)
2016	2865
2017	2280
2018*	1939

^{*}upto 11.12.2018

(b) to (d): CVC has informed that the number of cases wherein first stage advice was tendered by the CVC is as follows:

Nature of penalty	2016	2017	2018*
Criminal	62	64	61
Major penalty	460	490	411
Minor penalty	183	181	123
Administrative action	427	402	367
Closure	956	932	879
Total	2088	2069	1780

^{*}upto 11.12.2018

Details of second stage advice tendered on such references by the CVC are as under:

Nature of penalty	2016	2017	2018*
Major penalty	206	112	85
Minor penalty	153	78	60
Exoneration	266	238	185
Other Action	67	50	46
Total	692	478	376

*upto 11.12.2018

This includes the cases in which charges could not be proved conclusively and advised for exoneration.

(e): CVC has informed that as per available records, as on 13.12.2018 there are 273 cases pending with various Ministries / Departments / Organizations after Commission's second stage advice for imposition of major / minor penalty.
